

**SUPREME COURT OF INDIA**

Shitalben Maheshbhai Verma

Vs.

Seema Trading Corporation

(G.B.Pattanaik and U.C.Banerjee JJ.)

22.02.1999

**ORDER**

The Text below is only a summarized version of the order pronounced

Held that the complaint u s 138 was not premature as was filed after the statutory period of 15 days from the receipt of the notice as stated in the Act.